

RATIFIED MINUTES OF MEETING NO 10 NORMS COMMITTEE-I (DES-I SECTION) DATED 16.8.2017 HELD ON 17.8.2017

In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.

It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 10/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 dated 16.8.2017 was held on 17.8.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl. No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K.Tiwari	476	23062622	DHI Udyog Bhavan
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, Udyog Bhavan
2.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhavan.
3	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhavan

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:50/15/80-ALC2/2013	Party Name:TERACOM LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:26.9.2017
Decision : The Committee noted firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. Reminder issued on 16.8.2017 to DEIT to expedite their comments. Case is deferred to 26.9.2017.				
2	Case No.:1/7/80-ALC2/2017	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00111/AM18/	RLA File :03/81/040/00208/AM14/	Lic.No/Date:0310751868 01.10.2013	Defer Date:26.9.2017

Decision : The Committee noted that hard copy of the application has been received and sent to DHI on 23.8.2017 for their examination & comments.. Case is deferred to 26.9.2017.

Case No.:15/19/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
3 HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) for examination comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 26.9.2017			

Case No.:78/8/80-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
4 HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:26.9.2017
Decision : Decision : The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016 and no comments received from MSME so far.. The matter deliberated in the meeting. It is s decided to send that copy of application to DIPP for their comments. Case is deferred to 26.9.2017.			

Case No.:23/8/80-ALC2/2015	Party Name:FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
5 HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:26.9.2017
Decision : The Committee noted that the firm's reply dated 30.11.2015 has been sent to MSME for comments on 14.12.2015. It is decided to remind MSME to expedite their comments . Case is deferred to 26.9.2017.			

Case No.:2/7/80-ALC2/2017	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
6 HQ File :01/80/050/00112/AM18/	RLA File :03/94/040/01178/AM15/	Lic.No/Date:0310796046 20.05.2015	Defer Date:26.9.2017
Decision : The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 26.9.2017.			

Case No.:56/8/80-ALC2/2015	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
7 HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:26.9.2017

Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 26.9.2017.

Case No.:7/7/80-ALC2/2017	Party Name:AYYAPPA CNC PVT.LTD,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
8 HQ File :01/80/050/00117/AM18/	RLA File :07/24/040/00152/AM16/	Lic.No/Date:0710108550 24.07.2015	Defer Date:26.9.2017
Decision : The committee noted the written comments furnished by Ministry of Defence , Directorate of International cooperation vide their letter No. DIC/SCOMET/4801/M/17 dated 21.7.2017. It is decided to discuss the matter in next meeting . Case is deferred to 26.9.2017.			

Case No.:33/17/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
9 HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 19.05.2017 for examination and comments. Case is deferred to 26.9.2017.			

Case No.:35/17/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
10 HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 19.05.2017 for examination and comments. Case is deferred to 26.9.2017.			

Case No.:41/17/80-ALC2/2015	Party Name:GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
11 HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date:26.9.2017
Decision : The Committee noted that the firm's was sent to MSME as MSME and no comments received so far. The application sent to DHI on 16.8.207 for their examination and comments. Case is deferred to 26.9.2017.			

Case No.:9/23/80-ALC2/2015	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
12 HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 21.02.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.			

13	Case No.:8/7/80-ALC2/2017	Party Name:AYYAPPA CNC PVT.LTD,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00118/AM18/	RLA File :07/24/040/00260/AM16/	Lic.No/Date:0710108976 30.10.2015	Defer Date:26.9.2017
Decision : The committee noted the written comments furnished by Ministry of Defence , Directorate of International cooperation vide their letter No. DIC/SCOMET/4801/M/17 dated 21.7.2017. It is decided to discuss the matter in next meeting . Case is deferred to 26.9.2017.				

14	Case No.:14/20/80-ALC2/2015	Party Name:MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date:26.9.2017
Decision : The Committee noted that the firm's reply dated 18.06.2016 has been sent to the MSME on 28.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred 26.9.2017.				

15	Case No.:21/3/80-ALC2/2016	Party Name:RAJOO BAUSANO EXTRUSION PVT. LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00132/AM17/	RLA File :24/24/040/00035/AM16/	Lic.No/Date:2410041895 08.01.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 22.07.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

16	Case No.:6/7/80-ALC2/2017	Party Name:AYYAPPA CNC PVT.LTD,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00116/AM18/	RLA File :07/24/040/00360/AM16/	Lic.No/Date:0710109332 29.01.2016	Defer Date:26.9.2017
Decision : The committee noted the written comments furnished by Ministry of Defence , Directorate of International cooperation vide their letter No. DIC/SCOMET/4801/M/17 dated 21.7.2017. It is decided to discuss the matter in next meeting . Case is deferred to 26.9.2017.				

17	Case No.:12/3/80-ALC2/2016	Party Name:ELITE STEELS PVT LTD	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00123/AM17/	RLA File :05/23/040/00479/AM16/	Lic.No/Date:0510397646 18.02.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's reply dated 09.05.2017 has been sent to DHI on 19.05.2017 for comments. Case is deferred to 26.9.2017.				

18	Case No.:31/6/80-ALC2/2016	Party Name:GOLD MOHUR PROFILES	Meet No/Date:10/80-ALC2/2017	Status: Deferred
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		LTD.	16.08.2017	
HQ	File	RLA	File	Lic.No/Date:0510397636
:01/80/050/00190/AM17/		:05/23/040/00480/AM16/		18.02.2016
Decision : The Committee noted that the firm's reply dated 09.03.2017 has been sent to the MSME (Chemical) on 21.03.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

Case	No.:9/3/80-	Party	Name:MIBA	Meet	No/Date:10/80-	Status:
ALC2/2016		DRIVETEC	INDIA	ALC2/2017		Deferred
		PRIVATE LIMITED		16.08.2017		
19 HQ	File	RLA	File	Lic.No/Date:3110066020	Defer	
:01/80/050/00120/AM17/		:31/83/040/00166/AM16/		01.03.2016	Date:26.9.2017	
Decision : The Committee noted that the firm's application has been sent to the MSME on 04.05.2017 for examination and comments. Case is deferred to 26.9.2017.						

Case	No.:11/3/80-	Party	Name:MIBA	Meet	No/Date:10/80-	Status:
ALC2/2016		DRIVETEC	INDIA	ALC2/2017		Deferred
		PRIVATE LIMITED		16.08.2017		
20 HQ	File	RLA	File	Lic.No/Date:3110066019	Defer	
:01/80/050/00122/AM17/		:31/83/040/00165/AM16/		01.03.2016	Date:26.9.2017	
Decision : The Committee noted that the firm's application has been sent to the MSME on 04.05.2017 for examination and comments. Case is deferred to 26.9.2017.						

Case	No.:32/6/80-	Party	Name:MIBA	Meet	No/Date:10/80-	Status:
ALC2/2016		Name:INJECTOPLAST		ALC2/2017		Deferred
		PVT.LTD		16.08.2017		
21 HQ	File	RLA	File	Lic.No/Date:0610038338	Defer	
:01/80/050/00191/AM17/		:06/24/040/00048/AM16/		10.03.2016	Date:26.9.2017	
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.						

Case	No.:17/3/80-	Party	Name:TERUMO	Meet	No/Date:10/80-	Status:
ALC2/2016		PENPOL	PRIVATE	ALC2/2017		Deferred
		LIMITED		16.08.2017		
22 HQ	File	RLA	File	Lic.No/Date:5310018616	Defer	
:01/80/050/00128/AM17/		:53/24/040/00030/AM16/		21.03.2016	Date:26.9.2017	
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017..						

Case	No.:36/6/80-	Party	Name:L & T-MHPS	Meet	No/Date:10/80-	Status:
ALC2/2016		TURBINE		ALC2/2017		Deferred
		GENERATORS		16.08.2017		
23		PRIVATE LIMITED				
HQ	File	RLA	File	Lic.No/Date:0310803636	Defer	
:01/80/050/00195/AM17/		:03/95/040/00855/AM16/		30.03.2016	Date:26.9.2017	

Decision : The Committee noted that the firm's additional information dated 05.12.2016 has been sent to DHI on 07.12.2016 for examination and comments. It is decide to remind DHI to expedite their comments. Case is deferred to 26.9.2017.

24	Case No.:37/6/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00196/AM17/	RLA File :03/95/040/00859/AM16/	Lic.No/Date:0310803635 30.03.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been has been sent to DHI on 13.06.2016 for examination and comments. It is decide to remind DHI to expedite their comments. Case is deferred to 26.9.2017.				

25	Case No.:42/6/80-ALC2/2016	Party name:REFORM TOOLS PVT. LTD.,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00202/AM17/	RLA File :02/24/040/00216/AM16/	Lic.No/Date:0210206586 30.03.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 24.08.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017				

26	Case No.:20/6/80-ALC2/2016	Party Name:KALYANI MAXION WHEELS LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Approved
	HQ File :01/80/050/00179/AM17/	RLA File :31/83/040/00189/AM16/	Lic.No/Date:3110066104 31.03.2016	
Decision : The Committee decided to ratify the norms based upon the recommendation of DHI U.o No. 3/65/2016-TSW)B) dated Nil. (copy of the letter attached). : RA may take further necessary action accordingly				

27	Case No.:3/7/80-ALC2/2017	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00113/AM18/	RLA File :03/95/040/01011/AM16/	Lic.No/Date:0310803853 07.04.2016	Defer Date:26.9.2017
Decision : The committee noted that deficiency raised by DIPP vide their U.O No. 12/61/2017-TSW/27 dated 16.8.2017. It is decided to call for the following information from the firm :- 1.Information in respect of Sl. No. 3, 4, 5, 6, 8 & 9 of Standard Deficiency Format, export product wise. 2.Information in respect of Sl. No. 11 of Standard Deficiency Format, for import item at Sl. No. 16. Cse is deferred to 26.9.2017.				

	Case No.:24/6/80-ALC2/2016	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
28	HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date:3110066115 12.04.2016	Defer Date:26.9.2017
Decision : The Committee noted that information furnished by the firm sent to DHI on 09.8.2017. Case is deferred to 26.9.2017.				

	Case No.:5/7/80-ALC2/2017	Party Name:BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
29	HQ File :01/80/050/00115/AM18/	RLA File :17/24/040/00010/AM17/	Lic.No/Date:1710006313 25.04.2016	Defer Date:26.9.2017
Decision : The Committee noted that hard copy of the firm's application has been not been received and letter sent to RA & firm to furnish 4 set of application to process the case. Case is deferred to 26.9.2017.				

	Case No.:3/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
30	HQ File :01/80/050/00162/AM17/	RLA File :08/24/040/00032/AM17/	Lic.No/Date:0810137766 26.04.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

	Case No.:4/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
31	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

	Case No.:22/6/80-ALC2/2016	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00181/AM17/	RLA File :05/23/040/00574/AM16/	Lic.No/Date:0510398319 27.04.2016	Defer Date:26.9.2017
32	Decision : The Committee noted that DEIT vide their deficiency letter No. 17/26.2016-IPHW dated 11.8.2017 directly written to the firm that no response has been received from the firm to depute a Technical representative so far. If information not received within 15 days, the case will be treated as closed. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 26.9.2017.			

33	Case No.:30/3/80-ALC2/2016	Party Name:GOLDEN ROLLS PVT LTD	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00142/AM17/	RLA File :05/23/040/00403/AM16/	Lic.No/Date:0510398340 29.04.2016	Defer Date:26.9.2017
Decision : The Committee noted that application of the firm is not complete and letter sent to CLA Delhi on 22.8.2017 to furnish complete set of application within 15 days failing which case will be treated as closed and case will be withdrawn from agenda. Case is deferred to 26.9.2017.				

34	Case No.:44/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00204/AM17/	RLA File :08/24/040/00029/AM17/	Lic.No/Date:0810137804 02.05.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

35	Case No.:50/6/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00210/AM17/	RLA File :08/24/040/00428/AM16/	Lic.No/Date:0810137829 03.05.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

36	Case No.:45/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00205/AM17/	RLA File :08/24/040/00054/AM17/	Lic.No/Date:0810137876 09.05.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 06.10.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017				

37	Case No.:46/6/80-ALC2/2016	Party Name:MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00206/AM17/	RLA File :04/24/040/00030/AM17/	Lic.No/Date:0410161899 10.05.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017				

38	Case No.:3/9/80-	Party Name:TERUMO	Meet No/Date:10/80-	Status:
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ALC2/2016	PENPOL LIMITED	PRIVATE	ALC2/2017 16.08.2017	Deferred
HQ :01/80/050/00256/AM17/	File RLA :53/24/040/00005/AM17/	File Lic.No/Date:5310018916 25.05.2016	Defer Date:26.9.2017	
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

Case No.:17/21/80-ALC2/2016	Party Name:TRF LIMITED,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
HQ File :01/80/050/00477/AM17/	RLA File :02/24/040/00041/AM17/	Lic.No/Date:0210206731 03.06.2016	Defer Date:26.9.2017
39 Decision : The Committee noted that firms reply dated 11.7.2017 sent to DHI on 7.8.2017.DHI stated that the firm has not clarified the point raised in deficiency letter dated 29.3.2017. It is decided to call the firm to appear before norms committee for personal hearing with documents .Case is deferred to12.9.2017.			

40	Case No.:22/12/80-ALC2/2016	Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00338/AM17/	RLA File :05/23/040/00122/AM17/	Lic.No/Date:0510398816 15.06.2016	Defer Date:26.9.2017
	Decision : The Committee noted that the firm's application has been sent to the MSME on 16.12.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.			

Case No.:21/12/80-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
HQ File :01/80/050/00337/AM17/	RLA File :05/23/040/00144/AM17/	Lic.No/Date:0510398849 20.06.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's reply dated 19.11.2016 has been sent to the MSME on 15.12.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.			

	Case No.:7/12/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
42	HQ File :01/80/050/00323/AM17/	RLA File :08/24/040/00117/AM17/	Lic.No/Date:0810138209 24.06.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 05.09.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

43	Case No.:6/12/80-ALC2/2016	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
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HQ :01/80/050/00322/AM17/	File :05/23/040/00179/AM17/	RLA	File :05/23/040/00179/AM17/	Lic.No/Date:0510399035 08.07.2016	Defer Date:26.9.2017
Decision : The Committee noted that DEIT vide their deficiency letter No. 17/362016-IPHW dated 11.8.2017 directly written to the firm that no response has been received from the firm in respect of their earlier letter dated 8.6.2017 to depute a Technical representative so far. If information not received within 15 days , the case will be treated as closed. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 26.9.2017.					

Case ALC2/2016	No.:9/12/80-	Party AUTOMOTIVE SYSTEMS PVT LTD	Name:DELPHI	Meet ALC2/2017 16.08.2017	No/Date:10/80-	Status: Deferred
HQ :01/80/050/00325/AM17/	File :05/23/040/00215/AM17/	RLA	File :05/23/040/00215/AM17/	Lic.No/Date:0510399243 27.07.2016	Defer Date:26.9.2017	
44	Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent on 30.03.2017 through email and final reminder sent to the firm on 30.6.2017. The firm vide their letter dated 13.7.2017 has requested for grant of another 30 days time to prepare and furnish their reply. The committee allowed time upto 31.8.2017 to furnish their reply. Case is deferred to 26.9.2017					

Case ALC2/2016	No.:25/12/80-	Party PENPOL LIMITED	Name:TERUMO PRIVATE	Meet ALC2/2017 16.08.2017	No/Date:10/80-	Status: Deferred
HQ :01/80/050/00341/AM17/	File :53/24/040/00009/AM17/	RLA	File :53/24/040/00009/AM17/	Lic.No/Date:5310019149 27.07.2016	Defer Date:26.9.2017	
45	Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 05.09.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.					

Case ALC2/2016	No.:5/12/80-	Party INDUSTRIES LIMITED	Name:APAR	Meet ALC2/2017 16.08.2017	No/Date:10/80-	Status: Approved.
HQ :01/80/050/00321/AM17/	File :03/94/040/00310/AM17/	RLA	File :03/94/040/00310/AM17/	Lic.No/Date:0310806743 01.08.2016		
46	Decision : The Committee decided to ratify the norms based upon the recommendation of MEIT U.O. No. 17/38/2016-IPHW dated 09.8.2017. (copy of letter attached). RA may take further necessary action accordingly.					

Case ALC2/2016	No.:10/12/80-	Party INDUSTRIES LTD.	Name:GALLIUM	Meet ALC2/2017 16.08.2017	No/Date:10/80-	Status: Rejected
HQ :01/80/050/00326/AM17/	File :05/23/040/00222/AM17/	RLA	File :05/23/040/00222/AM17/	Lic.No/Date:0510399353 03.08.2016		
47	Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent on 30.03.2017 through email and final reminder sent to the firm vide e mail on 30.6.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.					

RA may take further necessary action accordingly

48	Case No.:15/12/80-ALC2/2016	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00331/AM17/	RLA File :31/83/040/00064/AM17/	Lic.No/Date:3110066291 10.08.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 05.09.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

49	Case No.:1/12/80-ALC2/2016	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00317/AM17/	RLA File :04/24/040/00090/AM17/	Lic.No/Date:0410162216 23.08.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 07.10.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

50	Case No.:9/21/80-ALC2/2016	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00469/AM17/	RLA File :34/24/040/00166/AM17/	Lic.No/Date:3410042535 20.09.2016	Defer Date:26.9.2017
Decision : The Committee noted that MSME vide O.M. No. TL-12024/28/2016-GC and F-DCMSME-19 dated 17.04.2017 has raised deficiency in the firm's application and letter sent to the firm vide email on 27.6.2017 and final reminder sent through e mail on 16.8.2017 to furnish information .Case is deferred to 26.9.2017.				

51	Case No.:7/21/80-ALC2/2016	Party Name:EMPIRE INDUSTRIES	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00467/AM17/	RLA File :34/24/040/00167/AM17/	Lic.No/Date:3410042546 21.09.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 07.10.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

52	Case No.:26/25/80-ALC2/2016	Party Name:NUCON AEROSPACE PVT LTD	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00586/AM17/	RLA File :09/24/040/00281/AM17/	Lic.No/Date:0910064161 21.09.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 09.03.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

53	Case No.:26/21/80-ALC2/2016	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Rejected
	HQ File :01/80/050/00486/AM17/	RLA File :03/94/040/00558/AM17/	Lic.No/Date:0310808077 26.09.2016	
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter dated 30.03.2017 sent to the firm on 02.05.2017 through email and final reminder sent to the firm vide e mail on 30.6.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly				

54	Case No.:8/21/80-ALC2/2016	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00468/AM17/	RLA File :34/24/040/00193/AM17/	Lic.No/Date:3410042599 19.10.2016	Defer Date:26.9.2017
Decision : The Committee noted that MSME vide O.M. No. TL-12024/28/2016-GC and F-DCMSME-19 dated 17.04.2017 has raised deficiency in the firm's application and letter sent to the firm vide email on 27.6.2017 and final reminder sent through e mail on 16.8.2017 to furnish information .Case is deferred to 26.9.2017 .				

55	Case No.:2/21/80-ALC2/2016	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00462/AM17/	RLA File :05/23/040/00331/AM17/	Lic.No/Date:0510400174 20.10.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 10.01.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

56	Case No.:25/21/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00485/AM17/	RLA File :03/95/040/00528/AM17/	Lic.No/Date:0310808650 21.10.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's request dated 22.05.2017 received through e-mail for grant of two months time for submission the reply up to 31.7.2017 already expired and no reply received so for. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 26.9.2017.				

57	Case No.:10/21/80-ALC2/2016	Party Name:EMPIRE INDUSTRIES	Meet No/Date:10/80-ALC2/2017	Status: Deferred
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		16.08.2017	
HQ File :01/80/050/00470/AM17/	RLA File :34/24/040/00199/AM17/	Lic.No/Date:3410042629 27.10.2016	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 10.01.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.			

Case No.:30/21/80- ALC2/2016	Party Name:HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2017 16.08.2017	Status: Rejected
HQ File :01/80/050/00490/AM17/	RLA File :03/94/040/00624/AM17/	Lic.No/Date:0310808805 27.10.2016	
58	Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 11.04.2017 sent to the firm on 02.05.2017 through email and final reminder sent to the firm vide e mail on 3.7.2017 to furnish their reply. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly		

Case No.:6/21/80- ALC2/2016	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:10/80- ALC2/2017 16.08.2017	Status: Rejected
HQ File :01/80/050/00466/AM17/	RLA File :04/24/040/00135/AM17/	Lic.No/Date:0410162505 18.11.2016	
59	Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter dated 31.01.2017 sent to the firm on 31.01.2017 through email and final reminder sent to the firm vide e mail on 30.6.2017 to furnish their reply. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly		

Case No.:21/21/80- ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:10/80- ALC2/2017 16.08.2017	Status: Deferred
HQ File :01/80/050/00481/AM17/	RLA File :53/24/040/00023/AM17/	Lic.No/Date:5310019256 02.12.2016	Defer Date:26.9.2017
60	Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 10.01.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.		

Case No.:39/21/80- ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/80- ALC2/2017 16.08.2017	Status: Approved
HQ File :01/80/050/00499/AM17/	RLA File :03/94/040/00760/AM17/	Lic.No/Date:0310809831 14.12.2016	
61	Decision : The Committee decided to ratify the norms based upon the recommendation of MEIT vide U.O. No. 17/06/2017-IPHW dated 09.8.2017. (copy of letter attached). RA may take further necessary action accordingly.		

62	Case No.:4/4/80-ALC2/2017	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00059/AM18/	RLA File :08/24/040/00105/AM17/	Lic.No/Date:0810139680 08.02.2017	Defer Date:26.9.2017
	Decision : Decision : The Committee noted this office vide e mail dated 3.7.2017 has requested RA Ahmedabad to furnish hard copy of the application. It is decided to send reminder to RA concerned and firm to furnish hard copy of application within 15 days failing which case will be treated as closed and withdrawan from agenda. Case is deferred to 26.9.2017.			

63	Case No.:5/4/80-ALC2/2017	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00060/AM18/	RLA File :08/24/040/00194/AM17/	Lic.No/Date:0810139682 08.02.2017	Defer Date:26.9.2017
	Decision : Decision : The Committee noted this office vide e mail dated 3.7.2017 has requested RA Ahmedabad to furnish hard copy of the application. It is decided to send reminder to RA concerned and firm to furnish hard copy of application within 15 days failing which case will be treated as closed and withdrawan from agenda. Case is deferred to 26.9.2017.			

64	Case No.:1/24/80-ALC2/2016	Party Name:SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00560/AM17/	RLA File :33/24/040/00009/AM17/	Lic.No/Date:3310030369 09.02.2017	Defer Date:26.9.2017
	Decision : The Committee noted that the firm's application has been sent to MSME on 12.04.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017			

65	Case No.:2/1/80-ALC2/2017	Party Name:THE INDURE PVT. LTD	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00652/AM17/	RLA File :05/24/040/00560/AM17/	Lic.No/Date:0510401634 14.02.2017	Defer Date:26.9.2017
	Decision : The Committee noted that deficiency raised by DHI vide UO No. TSW(B)-3/43/2017 and letter sent to the firm vide e mail on 4.7.2017 with request to furnish Information . It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 26.9.2017. .			

66	Case No.:25/7/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00135/AM18/	RLA File :09/24/040/00566/AM17/	Lic.No/Date:0910064686 15.02.2017	Defer Date:26.9.2017
Decision : The committee noted that firms application has been sent to DIPP on on 3.7.2017. It is decided to call for following information from the firm 1, The Information in respect of Sl. No.3, 4, 5 & 11 of Standard Deficiency format in respect of Export product Case is deferred to 26.9.2017.				

67	Case No.:3/1/80-ALC2/2017	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00653/AM17/	RLA File :05/24/040/00140/AM14/	Lic.No/Date:0510401720 20.02.2017	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 05.04.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 26.9.2017.				

68	Case No.:1/1/80-ALC2/2017	Party Name:TUBEX INDIA	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Rejected
	HQ File :01/80/050/00651/AM17/	RLA File :05/24/040/00593/AM17/	Lic.No/Date:0510401746 22.02.2017	
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent on 02.05.2017 through email and final reminder sent on 30.6.2017 vide e mail. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly				

69	Case No.:1/4/80-ALC2/2017	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00056/AM18/	RLA File :06/24/040/00048/AM17/	Lic.No/Date:0610038587 28.03.2017	Defer Date:26.9.2017
Decision : The Committee noted that hard copy of the firm's application sent to MSME on 5.6.2017 for their examination and comments . Case is deferred to 26.9.2017.				

70	Case No.:5/1/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00655/AM17/	RLA File :09/24/040/00666/AM17/	Lic.No/Date:0910064852 31.03.2017	Defer Date:26.9.2017
Decision : The Committee noted that this office vide e mail dated 3.7.2017 has requested RA Ahmadabad and firm to furnish hard copy of the application. It is decided to send reminder to RA concerned and firm to furnish hard copy of application within 15 days failing which case will				

be treated as closed and withdrawn from agenda. Case is deferred to 26.9.2017.

71	Case No.:3/4/80-ALC2/2017	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00058/AM18/	RLA File :04/24/040/00230/AM17/	Lic.No/Date:0410162958 07.04.2017	Defer Date:26.9.2017
Decision : The Committee noted that the application has been sent to DHI on 16.8.2017 for their comments. Case is deferred to 26.9.2017.				

72	Case No.:22/7/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00132/AM18/	RLA File :03/94/040/00005/AM18/	Lic.No/Date:0310812464 12.04.2017	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 03.7.2017 for examination and comments. Case is deferred to 16.8.2017.				

73	Case No.:9/7/80-ALC2/2017	Party Name:THERMAX LTD.,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Approved
	HQ File :01/80/050/00119/AM18/	RLA File :31/83/040/00188/AM17/	Lic.No/Date:3110066695 13.04.2017	
Decision : The Committee decided to ratify the norms based upon the recommendation of DHI U.O No. 3/57/17-TSW)B) dated 12.7.2017. (copy of the letter attached). RA may take further necessary action accordingly.				

74	Case No.:20/7/80-ALC2/2017	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00130/AM18/	RLA File :03/95/040/00016/AM18/	Lic.No/Date:0310812495 13.04.2017	Defer Date:26.9.2017
Decision : The Committee noted that deficiency has been raised by DIPP vide their U.O. No.12/61/2017-TSW/74 dated 16.8.2017. It is decided to call for following information from the firm :- 1.Information in respect of Sl. No. 3, 4, 5, 6, 8 & 9 of Standard Deficiency Format, export product wise. 2.Information in respect of Sl. No. 11 of Standard Deficiency Format, for import item at Sl. No. 16. Case is deferred to 16.8.2017.				

75	Case No.:23/7/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
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HQ	File	RLA	File	Lic.No/Date:0310812488
:01/80/050/00133/AM18/		:03/94/040/00004/AM18/		13.04.2017
				Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 03.7.2017 for examination and comments. Case is deferred to 26.9.2017.				

	Case No.:24/7/80-ALC2/2017	Party Name:FRIENDS ENGINEERING INDUSTRIES PVT.LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
76	HQ	File	RLA	File
	:01/80/050/00134/AM18/		:03/94/040/00040/AM18/	
				Lic.No/Date:0310812494 13.04.2017
				Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 04.7.2017 for examination and comments. Case is deferred to 26.9.2017.				

	Case No.:29/7/80-ALC2/2017	Party Name:THERMAX LTD.,	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
77	HQ	File	RLA	File
	:01/80/050/00139/AM18/		:31/83/040/00189/AM17/	
				Lic.No/Date:3110066696 13.04.2017
				Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 03.7.2017 for examination and comments. Case is deferred to 26.9.2017				

	Case No.:13/7/80-ALC2/2017	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
78	HQ	File	RLA	File
	:01/80/050/00123/AM18/		:03/95/040/00048/AM18/	
				Lic.No/Date:0310812803 26.04.2017
				Defer Date:26.9.2017
Decision : The committee noted that as per RA Mumbai vide their letter no. 03/95/040/0048/AM18/376 dated 26.4.2017 has informed that this authorisation is issued on repeat basis as per the decision of meeting no 19/80 –ALC-2 dated 6.2.2016. It has been noted that no such meeting was held on 6.2.2016. Letter sent RA Mumbai on 16.8.2017 to clarify the matter Case is deferred to 26.9.2017.				

	Case No.:18/7/80-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Approved
79	HQ	File	RLA	File
	:01/80/050/00128/AM18/		:03/95/040/00055/AM18/	
				Lic.No/Date:0310812837 26.04.2017
Decision : The Committee decided to ratify the norms based upon the recommendation of DIPP U.O No. 12/61/2017-TSW /79 dated 16.8.2017 as under :-				
1.Import item shall be of relevant grade and thickness as contained in the export products.				

2.Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:

(i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008.

(ii) **Strips:** as 1.065 Kgs./Kg. content in the export product.

RA may take further necessary action accordingly.

80	Case No.:1/10/80-ALC2/2017	Party Name:BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00211/AM18/	RLA File :34/24/040/00005/AM18/	Lic.No/Date:3410043135 26.04.2017	Defer Date:26.9.2017
	Decision : The Committee noted the deficiency raised by DIPP vide their U.O.No. 12/61/2017-TSW/80 dated 16/8/2017.It is decided to call for following information from the firm :- 1. Information in respect of Sl. No. 1 & 3 of Standard Deficiency Format. 2. Quantity of export has been indicated as 1 No. of Industrial Valve and the same may be clarified. 3. Details of manufacturing activities on valves (import items at Sl. No. 1 to 3 & 7 to 9), if any 4. Detailed calculations/basis for the quantities of import items. Case is deferred to 26.9.2017			

81	Case No.:19/7/80-ALC2/2017	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00129/AM18/	RLA File :03/95/040/00990/AM17/	Lic.No/Date:0310812879 27.04.2017	Defer Date:26.9.2017
	Decision : The Committee noted that the firm's application has been sent to DEIT 03.7.2017 for examination and comments. Case is deferred to 26.9.2017			

82	Case No.:21/7/80-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00131/AM18/	RLA File :03/95/040/01036/AM17/	Lic.No/Date:0310812962 01.05.2017	Defer Date:26.9.2017
	Decision : The Committee noted that the firm's application has been sent to MSME on 4.7.2017 for examination and comments. Case is deferred to 26.9.2017.			

83	Case No.:28/7/80-ALC2/2017	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Approved
	HQ File :01/80/050/00138/AM18/	RLA File :07/24/040/00028/AM18/	Lic.No/Date:0710111513 01.05.2017	
	Decision : The Committee decided to ratify the norms based upon the recommendation of DIPP U.O No. 12/61/2017-TSW/83 dated 16.8.2017 as under :- 1. Import items at Sl. No. 1 to 34 & 40 to 51 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 35 to 39 may be allowed as per packing policy. 3. Import items at Sl. No. 51 & 52 may be allowed as 1.02 Mtr./Mtr. content in the export products.: RA may take further necessary action accordingly			

84	Case No.:27/7/80-ALC2/2017	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Approved
	HQ File :01/80/050/00137/AM18/	RLA File :07/24/040/00026/AM18/	Lic.No/Date:0710111520 02.05.2017	
	Decision : The Committee decided to ratify the norms based upon the recommendation of DIPP U.O No. 12/61/2017-TSW /84 dated 16.8.2017 as under :- 1. Import items at Sl. No. 1 to 31 & 37 to 47 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 32 to 36 may be allowed as per packing policy. 3. "UOM" of import items at Sl. No. 48 & 49 may be corrected as "Meters". 4. Import items at Sl. No. 48 & 49 may be allowed as 1.02 Mtr./Mtr. content in the export products. RA may take further necessary action accordingly			

85	Case No.:2/4/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00057/AM18/	RLA File :09/24/040/00049/AM18/	Lic.No/Date:0910065010 04.05.2017	Defer Date:26.9.2017
	Decision : The Committee noted that hard copy of the application called for from RA vide e mail 3.7.2017. It is decided to send reminder to RA concerned and firm to furnish hard copy of application within 15 days failing which case will be treated as closed and withdrawn from agenda. Case is deferred to 26.9.2017.			

86	Case No.:6/4/80-ALC2/2017	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00061/AM18/	RLA File :08/24/040/00009/AM18/	Lic.No/Date:0810140254 08.05.2017	Defer Date:26.9.2017
	Decision : The Committee noted that hard copy of the application called for from RA vide e mail 4.7.2017. It is decided to send reminder to RA concerned and firm to furnish hard copy of			

application within 15 days failing which case will be treated as closed and withdrawn from agenda. Case is deferred to 26.9.2017.

87	Case No.:10/7/80-ALC2/2017	Party Name:EL SEWEDY ELECTROMETER INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00120/AM18/	RLA File :05/23/040/00044/AM18/	Lic.No/Date:0510402497 09.05.2017	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to DEIT on 03.7.2017 for examination and comments. Case is deferred to 26.9.2017.				

88	Case No.:26/7/80-ALC2/2017	Party Name:CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00136/AM18/	RLA File :31/83/040/00181/AM17/	Lic.No/Date:3110066727 09.05.2017	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 16.8.2017. Case is deferred to 26.9.2017.				

89	Case No.:33/7/80-ALC2/2017	Party Name:B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Approved
	HQ File :01/80/050/00143/AM18/	RLA File :03/94/040/00114/AM18/	Lic.No/Date:0310813225 12.05.2017	
Decision : The committee decided to ratify the norms as under :- Import item is allowed 1.05 kg/ per kg content in export product. RA concern may take further necessary action accordingly.				

90	Case No.:34/7/80-ALC2/2017	Party Name:NIPRO INDIA CORPORATION PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
	HQ File :01/80/050/00144/AM18/	RLA File :31/83/040/00023/AM18/	Lic.No/Date:3110066734 15.05.2017	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to DIPP on 03.7.2017 for examination and comments. It is decided to call for following information from the firm :- Information in respect of 3 & 11 of standard deficiency export product wise. Case is deferred to 26.9.2017				

91	Case No.:3/10/80-ALC2/2017	Party Name:HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Deferred
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HQ :01/80/050/00213/AM18/	File RLA :05/23/040/00043/AM18/	File Lic.No/Date:0510402563 16.05.2017	Defer Date:26.9.2017
Decision : The Committee noted that the firm's application has been sent to DIPP (chemical) on 10.8.2017 for examination and comments. Case is deferred to 26.9.2017			

Case No.:2/10/80-ALC2/2017	Party Name:CEE DEE VACUUM EQUIPMENT PVT LTD	Meet No/Date:10/80-ALC2/2017 16.08.2017	Status: Approved
HQ File :01/80/050/00212/AM18/	RLA File :31/83/040/00038/AM18/	Lic.No/Date:3110066776 : 09.06.2017	

92 **Decision :** The Committee decided to ratify the norms based upon the recommendation of DIPP U.O No. 12/61/2017-TSW /92 dated 16.8.2017 as under :-

Norms allowed under GN-4 for Engineering products.

RA may take further necessary action accordingly

MANUAL CASE

No.236

NO.256			
Case No. A/R-110	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00541/AM15/DES.I	Lic. No. & date
Meeting No.10/18		RA.F.No.05/24/040/00407/AM15	0510377258
Dated: 16.08.2017		Request for fixation of norms	dt.27.01.2014
Decision: Firm's request has been sent to MSME (Chemical) on 05.07.2016 followed by reminder on 29.03.2017 for examination and comments. It is decided that application to be send to DIPP for their comments. Case is deferred to 26.9.2017			

S.No.237

S.No.237

Case No. A/R-138	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/DES.I	Lic. No. & date 0310787040 dt.18.07.2014
Meeting No.10/18		RA.F.No.03/95/040/00338/AM15	
Dated: 16.08.2017		Request for fixation of norms	
Decision: Shri Dilip Naik, Manager (SCM) from the firm appeared before the Committee for ‘Personal Hearing’ in meeting no 3 dated 11.4.2017. The firm has not provided the information as suggested during Personal Hearing to enable Norms Committee. Final reminder sent to the firm through e mail on 10.8.2017 with request to furnish the information within 15 days failing which case will be rejected without any further notice. Case is deferred to 26.9.2017			

S.No. 238

Case No. A/R-139	M/s. Auto Comp India Pvt. Ltd.,	HQF.No.01/80/162/00007/AM16/DES.I	Lic. No. & date 3110056333
Meeting No.10/18		RA.F.No.31/24/040/00142/AM13	

Dated: 16.08.2017	Nashik	Request for fixation of norms	dt.27.11.2012
Decision: DHI's DL sent to the firm on 30.03.2017 through email and final reminder sent through e mail on 14.7.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			
RA may take further necessary action accordingly			

S.No.239

Case No. A/R-178	M/s. Donaldson	HQF.No.01/80/050/00145/AM16/DES.I	Lic. No. & date
Meeting No.10/18	India Filter	RA.F.No.05/23/040/00074/AM16	0510394576
Dated: 04.07.2017	Systems Pvt. Ltd., Gurgaon	Request for fixation of norms	dt.16.06.2015
Decision: Firm's request dated 15.03.2016 has been sent to DEIT on 15.07.2016. It is decided to send a complete set of application to DIET for examination and comments.. Case is deferred to 26.9.2017.			

S.No.240

Case No. A/R-77	M/s. Glovis India Pvt. Ltd.,	HQF.No.01/80/050/00315/AM16/DES.I	Lic. No. & date
Meeting No.10/18	Sriperumbudur, TN	RA.F.No.04/24/040/00124/AM16	0410161029
Dated: 16.08.2017		Request for fixation of norms	dt.21.09.2015
Decision: The committee noted that DHI' raised deficiency vide their U.O.No.3/01/17-TYSW (B) dated 30.3.2017 sent to the firm on 02.05.2017 and final reminder sent through e mail on 11.8.2017 with request to furnish their reply. Case is deferred to 26.9.2017.			

S.No.241

Case No. A/R – 163	M/s Birla Furukawa Fibre Optics Pvt. Ltd., Goa	F.No.01/80/050/00350/AM16/DES. I	Lic. No. and date
Meeting No.10/18		RLA No.17/24/040/00019/AM16	1710006132
Dated: 16.08.2017		Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	dt. 22.06.2015
Decision: The committee noted that firm has not replied on DEIT's deficiency letter no . 17/52/2015-IPHW dated 2.6.2017 and reminder sent by DIET on 07.7.2017 with request to depute a technical representative at the earliest within 15 days , otherwise the case will be treated as closed. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 26.9.2017. .			

S.No.242

Case No. A/R – 164	M/s Birla Furukawa Fibre Optics Pvt. Ltd., Goa	F.No.01/80/050/00347/AM16/DES. I	Lic. No. and date
Meeting No.10/18		RLA No.17/24/040/00033/AM16	1710006162
Dated:04.07.2017		Request for reconsideration of ratification of norms for export of	dt. 11.08.2015

		"Telecommunication Grade Single Mode Optical Fibre."	
Decision: The committee noted that firm has not replied on DEIT's deficiency letter no . 17/52/2015-IPHW dated 2.6.2017 and reminder sent by DIET on 07.7.2017 with request to depute a technical representative at the earliest within 15 days , otherwise the case will be treated as closed. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 26.9.2017. .			

S.No.243

Case No. A/R – 165	M/s Birla Furukawa Fibre	F.No.01/80/050/00361/AM16/DES. I	Lic. No. and date
Meeting No.10/18	Optics Pvt. Ltd.,	RLA No.17/24/040/00043/AM16	1710006165
Dated: 16.08.2017	Goa	Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre."	dt. 27.08.2015
Decision The committee noted that firm has not replied on DEIT's deficiency letter no 17/53/2015-IPHW dated 2.6.2017 and their final reminder to the firm on 7.7.2017 with request to furnish information within 15 days , otherwise the case will be treated as closed. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 26.9.2017. .			

S.No. 244

Case No. A/R – 166	M/s Shaktiman Rub Rolls P. Ltd., Kaithal.	F.No.01/80/050/00003/AM17/DES. I	Lic. No. and date
Meeting No.10/18		RLA No.33/24/040/00007/AM16	3310030255
Dated: 16.08.2017		Request for re-consideration on ratification of norms.	dt. 07.10.2015
Decision: Firm's request has been sent to MSME (Chemical) on 17.02.2017 for their comments. It is decided a copy of the application to be send to DIPP (chemicals) for their comments. Case is deferred to 26.9.2017.			

S.No. 245

Case No. A/R–168	M/s Boom Systems Private Limited, Faridabad.	F.No.01/80/050/00097/AM12/DES.I	Lic. No. and date
Meeting No.10/18		RLA No.05/23/040/00156/AM12	0510297632
Dated: 16.08.2017		Request for re-consider for ratification of norms for the product.	dt. 26.07.2011
Decision: The Committee decided to ratify the norms based upon the recommendation of DHI U.O No. TSWB 3/48/2012 dated 01.8.2017. (copy of the letter attached)			
RA may take further necessary action accordingly			

S.No.246

Case No.A/R – 04	M/s Dee Development Engineers Ltd., Haryana	F.No.01/80/050/000066/AM17/DES.I	Lic. No. and date
Meeting No.10/18		RLA No.05/23/040/00459/AM16	0510397502
Dated: 16.08.2017		Request for ratification of norms.	dt. 04.02.2016
Decision: The committee noted that request of the firm has been sent to the DHI on 05.04.2017 for their comments. Case is deferred to 26.9.2017.			

S.No.247

Case No.A/R – 06	M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00435/AM16/DES.I	Lic. No. and date
Meeting No.10/18		RLA No.03/94/040/00441/AM16	0310798673 dt.
Dated: 16.08.2017		Request for ratification of norms in respect of export item at sl. No 2,3&4.	04.09.2015
Decision: The committee noted that request of the firm has been sent to the DHI on 05.04.2017 for their comments, as earlier comments was given by DHI. However DHI vide their U.O.NO 3/25/16=TSW (B)stated to consult with DIPP in respect of export item 2 & 4 , accordingly matter referred to DIPP on 27.4.2017 for their comments. Case is deferred to 26.9.2017			

S.No.248

Case No.A/R – 07	M/s Sharma Pharmaceutical Pvt. Ltd., Gujarat.	F.No.01/80/050/00308/AM14/DES.I	Lic. No. and date
Meeting No.10/18		RLA No.34/24/040/00131/AM14	3410037864
Dated: 16.08.2017		Request for ratification of norms.	Date 11.09.2013
Decision: The committee noted that reply furnished by the firm vide their letter dated 20.5.2017 sent to DIPP does not contain the information as per Sl. No. 3,4,5,11 of export product wise. Letter sent to the firm on 10.8.2017 to furnish complete information for consideration. Case is deferred to 26.9.2017.			

S.No.249

Case No.A/R – 08	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00241/AM16/DES.I	Lic. No. and date
Meeting No.10/18		RLA No.03/95/040/00156/AM16	0310797014
Dated: 16.08.2017		Request amendment of ratification of norms.	Date 02.07.2015
Decision: The committee noted that firm's request has been sent to the DRDO on 05.04.2017 for their comments. Case is deferred to 26.9.2017.			

S.No.250

Case No.A/R – 28	M/s Terumo Penpol Private Limited, Thiruvananthapuram	F.No.01/80/050/00549/AM15/DES.I	Lic. No. and date
Meeting No.10/18		RLA No.53/24/040/00014/AM15	5310018469
Dated: 16.08.2017		Request for ratification of norms.	dt.06.01.2015
Decision: The committee noted that firm's request dated 04.05.2017 has been sent to MSME (Chemical) on 26.9.2017.			

S.No.251

S.No.251

Case No.A/R – 29	M/s Terumo Penpol Private Limited, Thiruvananthapuram	F.No.01/80/050/00548/AM15/DES. I	Lic. No. and date
Meeting No.10/18		RLA No.53/24/040/00013/AM15	5310018470
Dated: 16.08.2017		Request for ratification of norms.	dt.14.01.2015
Decision: The committee noted that firm's request dated 04.05.2017 has been sent to MSME (Chemical) on 19.05.2017 for their comments. Case is deferred to 26.9.2017.			

S.No. 252

S.No. 252

Case No.A/R – 30	M/s Terumo Penpol Private Limited, Thiruvananthapuram	F.No.01/80/050/00034/AM16/DES. I	Lic. No. and date
Meeting No.10/18		RLA No.53/24/040/00021/AM15	5310018490
Dated: 16.08.2017		Request for ratification of norms.	dt.10.04.2015
Decision: The committee noted that firm's request dated 07.02.2017 has been sent to MSME (Chemical) on 19.05.2017.			

Sl.No.253

Sl.No.253

Case No.A/R –31	M/s Alstom Transport India Limited, Bangalore.	F.No.01/80/050/00368/M15/DES.I	Lic. No. and date
Meeting No.10/18		RLA No.07/24/040/00092/AM15	0710105249
Dated: 16.08.2017		Request for ratification of norms.	dt. 20.06.2014
Decision: The committee noted that firm’s request dated 11.04.2017 has been sent to DHI on 19.05.2017 for their comments . Case is deferred to 26.9.2017.			

Sl.No. 254

Sl.No. 254

Case No.A/R –32	M/s Peters Surgical India Pvt. Ltd.	F.No.01/80/050/00597/M15/DES.I	Lic. No. and date
Meeting No.10/18	(Formerly Stericat	RLA No.05/24/040/00414/AM15	0510392401
Dated: 16.08.2017	Gutstrings Pvt. Ltd.,New Delhi)	Request for re-fixation of norms.	dt. 12.12.2014
Decision: Firm’s request dated 11.04.2017 has been sent to DHI on 19.05.2017. DHI stated that the matter is not concern to them. It is decided to send the application to DIPP (chemical) for their comments..Case is deferred to 26.9.2017.			

Sl.No.255

Sl.No.255			
Case No.A/R –34	M/s CICB – Chemicon Private Limited, Bangalore	F.No.01/80/050/00016/M14/DES.I	Lic. No. and date
Meeting No.10/18		RLA No.07/24/040/00452/AM13	0710093506
Dated: 16.08.2017		Request for ratification of norms.	dt. 01.02.2013
Decision: The committee noted that the reply furnished by the firm vide their letter dated 14.4.2017 may be examined in file . Case is deferred to 26.9.2017.			

Sl.No. 256

Case No.A/R – 35	M/s Driplex Water Engineering Ltd., New	F.No.01/80/050/00018/M13/DES.I	Lic. No. and date
Meeting No.10/18		RLA No.05/23/040/00450/AM12	0510317886
Dated: 16.08.2017		Request for revision of norms.	dt. 15.02.2012

	Delhi		
Decision: The committee noted that firm's request dated 10.04.2017 has been sent to DHI on 19.05.2017 for their comments .Case is deferred to 26.9.2017.			

Sl.No.257

Case No.A/R -36	M/s Doowon Automotive Systems India Pvt. Ltd., Tamil Nadu	F.No.01/80/050/00398/M17/DES.I RLA No.04/24/040/00126/AM17 Request for re-fixation of norms.	Lic. No. and date 0410162418 dt. 25.10.2016
Meeting No.10/18			
Dated: 16.08.2017			
Decision: The committee noted that firm's request dated 05.04.2017 has been sent to DHI on 19.05.2017 for their comments .Case is deferred to 26.9.2017.			

Sl.No.258

Case No.A/R -38	M/s Doowon Automotive Systems India Pvt. Ltd., Tamil Nadu	F.No.01/80/050/00201/M17/DES.I RLA No.04/24/040/00005/AM17 Request for re-fixation of norms.	Lic. No. and date 0410161896 dt. 10.05.2016
Meeting No.10/18			
Dated: 16.08.2017			
Decision The committee noted that firm's request dated 05.04.2017 has been sent to DHI on 19.05.2017 for their comments .Case is deferred to 26.9.2017.			

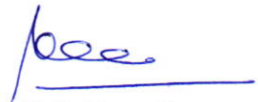
on-line case No - 26

DH1

Government of India
Department of Heavy Industry
TSW(B) Section

Ref: ID No. 1/80/50/179/AM-17/DES-I dated 2/8/2017
AA No: 3110066104 -Kalyani Maxion Wheels

The percentage wastage on net content of relevant input, as per C-1487, be availed in the absence of calculations linked to drawing dimensions.



(K.K. Tiwari)
Industrial Advisor

Dy.DGFT, DES.I
F.No.3/65/2016-TSW(B)

online case no - 27 (D/12)
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 16/08/2017 - Case No. 3/7/80 (M/s Undercarriage and Tractor Parts Pvt. Limited) (Advance Authorization No. 0310803853 dated 07.04.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8 & 9 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import item at Sl. No. 16.

Norms committee may take a view

✓ 151-812-12

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/61/2017-TSW/27 dated 16/08/2017

on-line case no- 32 D/2

DE 17

भारत सरकार
Government of India
संचार और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Communications & Information Technology
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
Department of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.deity.gov.in

REMINDER

संख्या 17(26/2016-IPHW
No.....

दिनांक 11.8.2017
Date.....

M/s. Corning Technologies India Pvt. Ltd.,
Building No. 9B, 2nd Floor, DLF Cybr City
Phase-III Gurgaon-122002

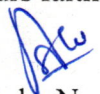
Sub:-Application for ratification of norms of Advance Licence No 0510398319 dated 27.4.2016 for export of "Single Mode Optical Fibre".

Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 7.6.2017 on the subject mentioned above requesting you to depute your technical representative for discussion.

2. As no response has so far been received, you are requested to depute a Technical representative at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned.

Yours faithfully


(Asha Nangia)
Director

Copy to:-
Shri Vinod Kumar Kashyap
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t DGFT I.D. Note No. 01/80/050/181/AM I7/DES-1/246
dated 13.6.2016

29



on-line case no- 43

भारत सरकार
Government of India

DEIT

Dr

संचार और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Communications & Information Technology
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
Department of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.deity.gov.in

REMINDER

संख्या 17(36/2016-IPHW
No.....

दिनांक
Date.....11.8.2017

M/s. Corning Technologies India Pvt. Ltd.,
Building No. 9B, 2nd Floor, DLF Cybr City
Phase-III Gurgaon-122002

Sub:-Application for ratification of norms of Advance Licence No 0510399035 dated 8.07.2016 for export of "Single Mode Optical Fibre".

Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 8.6.2017 on the subject mentioned above requesting you to depute your technical representative for discussion.

2. As no response has so far been received, you are requested to depute a Technical representative at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned

Yours faithfully

(Asha Nangia)
Director

Copy to:-
Shri Vinod Kumar Kashyap
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t DGFT I.D. Note No. 01/80/050/322/AM I7/DES-1/557
dated 6.9.2016

30



on-line case NO- 46

DIET

Government of India
Ministry of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310806743 dated 1.08.2016 issued in favour of M/s. Apar Industries Ltd. Mumbai

Reference DGFT I.D. No. 01/80/050/321/AM17/DES-1/631 dated 7.10.2016 vide which comments of this Department have been sought on the above mentioned application of M/s. Apar Industries Ltd., Mumbai for export "of Optical Fibre Cable."

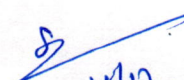
2. The FOB value of export is Rs.105,015,900.00 (US\$ 1,578,000.00) and CIF value of Import is Rs 76,425,642.00 (US\$ 1,120,611.00).

3. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Item	UO M	Quantity Applied in DGFT	Wastage Recommended %	Quantity Recommended
1.	Single Mode/Multimode Optical Fibre	KM	79,848.00	2.5	79,848.00
2.	Polybutane Tetrphalate (PBT)	KG	32,466.00	2.0	32,293.20
3.	High Density Polyethylene (HDPE)	KG	3,64,094.00	2.0	3,62,314.20


(Asha Nangia)
Director

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(38)/2016-IPHW dated 9.08.2017


10/8/17

Online case 86 NO = 61

DIET

Government of India
Ministry of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310809831 dated 14.12.2016 issued in favour of M/s. Apar Industries Ltd. Mumbai

Reference DGFT I.D. No. 01/80/50/499/AM17/DES-1/886 dated 10.01.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. Apar Industries Ltd., Mumbai for export "of Optical Fibre Cable."

2. The FOB value of export is Rs.234,850,000.00 (US\$ 3,500,000.00) and CIF value of Import is Rs 159,051,443.00 (US\$ 2,311,794.00).

3. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Item	UO M	Quantity Applied in DGFT	Wastage Recommended %	Quantity Recommended
1.	Single Mode Optical Fibre	KM	126075	2.5	126075
2.	Polybutane Tetraphalate (PBT)	KG	46148	2.0	45920.40
3.	High Density Polyethylene (HDPE)	KG	575007	2.0	572199.60
4.	G1 Stranded wire	KG	467633	2.0	465344.40


(Asha Nangia)
Director

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(6)/2017-IPHW dated 9.08.2017

8/10/17

on line cell at sb No 73

DHJ

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- AA no-3110066695 dt 13-04-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thermax Limited. Based on the information submitted, this Office recommends the following.

Export

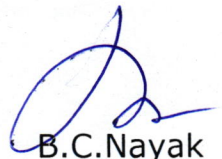
Heat Recovery Steam Generator - 1 number. The total export weight is 1271.1 MT & the same may be incorporated in the AA.

Import

The firm has given the calculation indicating specific use in the manufacture of end product. The import item consists of different types of steel pipes & tubes, channels, beam & angles. It has sought wastage of 2% on all the items of import. The firm has given import quantity both in length & weight in the list of import.

Item no	Item	Recommendation
1 to 33	Relevant Steel pipes/tubes	1.02 Kg/Kg content in export product taking clue from of C-1647
34 to 47	Channel, Beam, Angle	1.02 Kg/Kg content in export as applied for,

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
12-07-17

DGFT, Economic Officer, NC-I
Deptt. of HI, UO No 3(57)/17-TSW(B)

dated

3
13/7

on-line code Sl. No. 74 P/L
DIPP

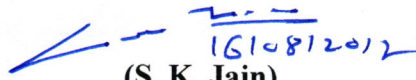
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 16/08/2017 - Case No. 20/7/80 (M/s Undercarriage and Tractor Parts Pvt. Limited) (Advance Authorization No. 0310812495 dated 13.04.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8 & 9 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import item at Sl. No. 16.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/61/2017-TSW/74 dated 16/08/2017

on-line case 86 NO- 79
DIPP

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 16/08/2017 - Case No. 18/7/80 (M/s Phoenix Foils Pvt. Limited)
(Advance Authorization No. 0310812837 dated 26.04.2017)

Advance Authorization may be ratified as under on repeat basis:

1. Import item shall be of relevant grade and thickness as contained in the export products.
2. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/61/2017-TSW/79 dated 16/08/2017

online case SL NO-80 (D/L)
DIPP

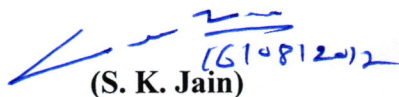
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 16/08/2017- Case No. 1/10/80 (M/s Baroda Equipment and Vessels Pvt. Limited) (Advance Authorization No. 3410043135 dated 26.04.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 1 & 3 of Standard Deficiency Format.
2. Quantity of export has been indicated as 1 No. of Industrial Valve and the same may be clarified.
3. Details of manufacturing activities on valves (import items at Sl. No. 1 to 3 & 7 to 9), if any
4. Detailed calculations/basis for the quantities of import items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/61/2017-TSW/80 dated 16/08/2017

on-line call 88110-83
DIPP

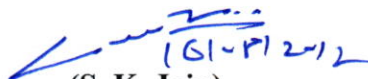
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 16/08/2017 - Case No. 28/7/80 (M/s Dickinson Fowler Pvt. Limited)
(Advance Authorization No. 0710111513 dated 01.05.2017)**

Advance Authorization may be ratified as under:

1. Import items at Sl. No. 1 to 34 & 40 to 51 may be allowed on net to net basis with accountability clause.
2. Import items at Sl. No. 35 to 39 may be allowed as per packing policy.
3. Import items at Sl. No. 51 & 52 may be allowed as 1.02 Mtr./Mtr. content in the export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/61/2017-TSW/83 dated 16/08/2017

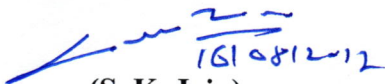
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 16/08/2017 - Case No. 27/7/80 (M/s Dickinson Fowler Pvt. Limited)
(Advance Authorization No. 0710111520 dated 02.05.2017)**

Advance Authorization may be ratified as under:

1. Import items at Sl. No. 1 to 31 & 37 to 47 may be allowed on net to net basis with accountability clause.
2. Import items at Sl. No. 32 to 36 may be allowed as per packing policy.
3. "UOM" of import items at Sl. No. 48 & 49 may be corrected as "Meters".
4. Import items at Sl. No. 48 & 49 may be allowed as 1.02 Mtr./Mtr. content in the export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/61/2017-TSW/84 dated 16/08/2017

on-line case 82.1100 - 92
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 16/08/2017 - Case No. 2/10/80 (M/s Cee Dee Vacuum Equipment Private Limited) (Advance Authorization No. 3110066776 dated 09.06.2017)

Advance Authorization may be ratified as per GN-4 for Engineering products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/61/2017-TSW/92 dated 16/08/2017

Manual case 88 NID - 245
DHI

Department of Heavy Industry
Udyog Bhavan

Sub: AA No510297632, Booms Systems, Faridabad

Import

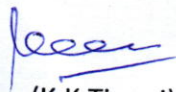
Item 3 to 12- Net to net under GN-4 with accountability clause

Item 1, 2 – deleted being software/ tool

Spares , excluding tools – as per policy.

Applicant to submit original Central Excise certificate dated 13/7/2015 to RLA.

This has the Approval of JS


(K.K.Tiwari)
Industrial Adviser

Dy DGFT ,DES-I

TSWB 3/48/2012 dated 1/8/2017